

**In the matter of Haider Ali V/s Ansal Town and Housing Society, Tulaera & Ors.  
Original Application No. 174/2024 (CZ), Hon'ble NGT, Central Zone Bench, Bhopal**

**Background**

In the case filed by Mr. Haider Ali against Ansal Town and Housing Society, Tulaera & Ors. before the Hon'ble National Green Tribunal, Central Zone, Bhopal the applicant has raised the issue that Ground water extracted without any NOC from the Central Ground Water Authority and issues related with Sewage Treatment Plant.

**Order**

Hon'ble NGT, Central Zonal Bench in its order dated 26.07.2024 has directed as follows:

6. *We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-*
  - i. *One representative from the Collector, Alwar, Rajasthan.*
  - ii. *One representative from the Central Ground Water Authority, Rajasthan.*
  - iii. *One representative from the State Pollution Control Board, Rajasthan.*
7. *The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

Accordingly, District Collector, Alwar, vide letter no 6178 dated 09.09.2024 nominated Additional District Magistrate (City), Alwar as representative on his behalf. Letter dated 09.09.2024 has been enclosed as **Annexure-1**.

Accordingly, Regional Director, Central Ground Water Board, Western Region vide letter no. 383 dated 22.08.2024 nominated Sh. Prashant Shrivastava, Assistant Hydrogeologist as representative on his behalf. Letter dated 22.08.2024 has been enclosed as **Annexure-2**.

Accordingly, Member Secretary, Rajasthan State pollution control Board, Jaipur (Rajasthan) vide letter no. 865 - 867 dated 02.08.2024 Regional officer, Rajasthan Pollution Control Board, Alwar as representative on his behalf. Letter dated 02.08.2024 has been enclosed as **Annexure-3**.

**Joint Committee Meeting/Visit**

In accordance with the aforementioned order, following officials/persons held a meeting and conducted joint visit of M/s Ansal Town and Housing Society, Tulaera, Alwar on 19.09.2024:

- i. Smt. Beena Mahawar, ADM-City Alwar as representative of District Collector, Alwar.
- ii. Sh. Prashant Shrivastava, Assistant Hydrogeologist, CGWA, Jaipur as representative of Central Ground Water Authority, Regional Office at Jaipur (Rajasthan).
- iii. Sh. Deependra Jharwal, Regional Officer Rajasthan State Pollution Control Board, Alwar, as representative of Member Secretary, Rajasthan State Pollution Control Board, Jaipur.

**Grievance** – Extraction of groundwater without permission from the Competent Authority and No Objection Certificate from the Central Ground Water Board/Authority and issues related with Sewage Treatment Plant.

**Observations:** - Joint team visited M/s Ansal Town and Housing Society, Tulaera, Alwar on 19.09.2024 to verify the contents/ grounds raised by the applicant. During inspection, Sh. Ravi, Marketing was present as representatives of Ansal Town & Housing Project.

During the site visit the joint committee; it is observed that **02 borewells** were established and running within the Ansal Town and Housing Society.

The unit has a 100 KLD sewage treatment plant for treating domestic waste water, during inspection the STP was found operational and the treated water was being used for gardening.

Besides above, the details of action taken / correspondence made by CGWA in the matter are as follows -

1. As per the records of the CGWA, **Ansal Town Housing Society at Tuleda near Sardar Police Station, Alwar** applied for groundwater NOC to CGWA on NOCAP vide **Application No. 21-4/20003/RJ/INF/2024** named as **Plotted Township Project Phase-1 Developed By Cross Bridge Developers Private Limited** for Proposed Ground Water withdrawal of **261.00 m<sup>3</sup>/day** under the residential plotted colony category on 20.09.2024 and application is under process.

The copy of the Application is annexed as **Annexure – 4**.

2. A Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-266**, dated 01.07.2024 was issued against the the **Ansal Town Housing Society at Tuleda near Sardar Police Station, Alwar** for extracting Ground Water without valid NOC. A reply / correspondence received from **Ansal Town Housing Society** on 08.07.2024 and 30.07.2024, that they have permission from District Collector, Alwar vide letter no. **विकास /11/(100)-3624** dated 09.12.2011 for abstracting ground water for drinking purpose. The copy of the Show Cause Notice and reply is enclosed as **Annexure-5**.

3. **Provision of Compensation and Penalization:** As per Ministry of Jal Shakti, CGWA guidelines via **S.O. 3289 (E) dated 24.09.2020 and amendment notification dated 29.03.2023**. That Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted and suitable penalties applicable for non-compliance of CGWA guidelines.

4. That as per **Section 13.0** of Notified MoJS guidelines issued on 24.09.2020 vide (S.O.3289(E), Central Ground Water Authority has appointed the District Magistrate/District

Collector/Sub Divisional Magistrates of each Revenue District/Sub Division as authorized officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against offenders etc. including grievance redressed platform related to ground water in their respective jurisdictions. True copy the same is annexed as **Annexure-6**.


The photographs taken during visit are enclosed at **Annexure-7**.


### **ANNEXURES**

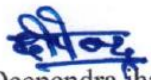
- i. District Collector, Alwar letter no. 6178 dated 09.09.2024 (Annexure-1).
- ii. Central Ground Water Board, Western Region, Jaipur letter no. File no. CGWA/WR/NGT/O.A. No. 174/2024(CZ)/383 dated 22.08.2024 (Annexure-2).
- iii. Member Secretary, Rajasthan State Pollution Control Board, Jaipur letter dated 02.08.2024 (Annexure-3).
- iv. Copy of CGWA application No. **21-4/20003/RJ/INF/2024** (Annexure – 4).
- v. Show Cause Notice via **सीजीडब्ल्यूए/डब्ल्यूआर/काराणबताओनोटिस/2024-266**, issued against the M/s. Ansal Town and Housing Society, Tulaera, Alwar (Annexure – 5).
- vi. **Section 13.0** of Notified MoJS guidelines issued on 24.09.2020 vide S.O.3289 (E). (Annexure – 6).
- vii. Photographs taken during (Annexure-7)

### **Action Taken/ Proposed by Joint Committee: -**

1. As the Ansal Town and Housing Society project falls in the category of residential township project and withdrawing ground water without NOC of CGWA, therefore the Central Ground Water Authority, Jaipur in coordination with district administration, Alwar may initiate action for sealing illegal wells, launch prosecution against offenders in accordance with law and impose the environmental compensation on all three site of M/s. Ansal Town and Housing Society after assessing the exact quantity of ground water consumption per day etc.

  
(Beena Mahawar)  
ADM  
Alwar

  
(Prashant Shrivastava)  
Assistant Hydrogeologist  
CGWB  
Jaipur

  
(Deependra Jharwal)  
Regional officer  
RSPCB  
Jaipur




## Attendance sheet

of Joint Committee meeting/ visit in matter of

Original Application No. 174/2024 (CZ), Haider Ali Vs Ansal Town and Housing Society, Tulaera & Ors

Place: Office of Additional District Magistrate (City), Mini Secretariat Alwar

Date: 19/09/2024

| Sr No. | Name of officials/ representatives | Designation and department                   | Contact no. | Email Id                      | Signature   |
|--------|------------------------------------|--|-------------|-------------------------------|---|
| 1      | Prashant Shrivastava               | Assistant Hydrogeologist<br>CGWB, WR, Jaipur | 8061514955  | P.shrivastava-cgwb<br>@gov.in |  |
| 2      | Deependra Tharwal                  | R.O.<br>RSPCB<br>Alwar                       | 9461773278  | ro.tharwal<br>@gmnl.com       |  |
| 3      | Beena Mahawar                      | Adm city                                     | 9875073829  |                               |  |
| 4      |                                    |  |             |                               |   |
| 5      |                                    |  |             |                               |   |
| 6      |                                    |  |             |                               |   |
| 7      |                                    |  |             |                               |   |
| 8      |                                    |  |             |                               |   |
| 9      |                                    |  |             |                               |   |
| 10     |                                    |  |             |                               |   |
| 11     |                                    |  |             |                               |   |
| 12     |                                    |  |             |                               |   |
| 13     |                                    |  |             |                               |   |

Reg.  
Annexure-1

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, अलवर (राजस्थान)

पिन-कोड नम्बर 301001, Contact: 0144-2337565(O), 2336101 (F) e-mail: dm-alw-rj@nic.in

क्रमांक:--न्याय / 2024 / 6178

दिनांक:--09 सितम्बर 2024

क्षेत्रीय अधिकारी,  
राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड,  
अलवर।

विषय:--माननीय राष्ट्रीय हरित अधिकरण, मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नम्बर 174/2024(सीजेड) हैदर अली बनाम अंसल टाउन एवं हाउसिंग सोसायटी, तुलेरा व अन्य में पारित आदेश दिनांक 26.07.2024 के क्रम में।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, मध्य जोन बैंच, भोपाल में प्रस्तुत ऑरिजनल एप्लीकेशन नम्बर 174/2024(सीजेड) हैदर अली बनाम अंसल टाउन एवं हाउसिंग सोसायटी, तुलेरा व अन्य में पारित आदेश दिनांक 26.07.2024 से निम्नानुसार संयुक्त समिति का गठन किया गया है--

- 1- One representative from the Collector, Alwar, Rajasthan.
- 2- One representative from the Central Ground Water Authority, Rajasthan.
- 3- One representative from the State pollution Control Board, Rajasthan.

अतः उक्त क्रम में लेख है कि प्रकरण में अतिरिक्त जिला मजिस्ट्रेट (शहर) अलवर के साथ निरीक्षण हेतु दिनांक 18.09.2024 को उपस्थित होना सुनिश्चित करे।

~~संलग्न~~ उपरोक्तानुसार

कृते जिला मजिस्ट्रेट  
अलवर

Signature valid

Digitally signed by Beena Mahawar  
Designation: Additional Collector  
And Additional District Magistrate  
Date: 2024.09.09 18:48:15 IST  
Reason: Approved

\* JEE(C)  
Phase coordinate  
& inspect

17/9



Annexure - 2

Ministry of Jal Shakti  
Department of Water Resources, River Development & Ganga Rejuvenation  
Central Ground Water Board, Western Region  
6-A, Jhalana Doongri, Jaipur-302004 (Rajasthan)  
Email: [rdwr-cgwb@nic.in](mailto:rdwr-cgwb@nic.in), [cgwawr1@gmail.com](mailto:cgwawr1@gmail.com) Phone: 0141-2706338

File No. CGWA/WR/NGT/O.A. No. 174/2024(CZ)/ 383 .

Date: 12 2 AUG 2024

To  
The Member Secretary  
Rajasthan State Pollution Control Board  
Jhalana Doongari, Jaipur (Rajasthan)

Subject - Hon'ble National Green Tribunal, Bhopal order dated 26.07.2024 in Original Application No. 174/2024(CZ), Haider Ali V/s Ansal Town and Housing Society, Tulaera & Ors.

Ref: F.10 (628) RPCB/Legal/NGT/2024/865-867 dated 02.08.2024

Sir,

In compliance to direction of the Hon'ble NGT, Bhopal issued vide its Order dated 26.07.2024, in the matter of O. A. No. 174/2024(CZ), Haider Ali V/s Ansal Town and Housing Society, Tulaera & Ors, Sh. Prashant Shrivastava, Assistant Hydrogeologist, (Mob. No. 8081514955), Central Ground Water Board, Western Region, Jaipur, Rajasthan is hereby nominated as Member of the Committee as well as Nodal Officer on behalf of CGWA with the direction to ensure compliance of Hon'ble NGT dated 26.07.2024.

Enclosed- Copy of the Order

Yours Faithfully

  
(Er. M. S. Rathore)  
Regional Director

Copy for kind information:

1. The Member (CGWA), Central Ground Water Authority, Jam Nagar House, Mansingh Road, New Delhi-110011
2. Sh. Prashant Shrivastava, Assistant Hydrogeologist, Central Ground Water Board, Western Region, Jaipur.
3. TS Cell, Central Ground Water Board, Western Region, Jaipur.



## Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : [member-secretary@rpcb.nic.in](mailto:member-secretary@rpcb.nic.in)

Helpline No. : 0141-2716877

No. F.10 (628) RPCB/Legal/NGT/2024/ 865-867 Date: 02/08/2024

Regional Officer,  
Rajasthan State Pollution Control Board,  
Alwar  
Email: - rorpcb.alwar@gmail.com

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 26.07.2024 in Original Application No. 174/2024 (CZ), Haider Ali V/s Ansal Town and Housing Society, Tulaera & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 26.07.2024 and directed inter-alia as follow:-

6. We deem it just and proper to call a report on the matter raised in present Original Application, from a Joint Committee consisting of:-
  - (i) One representative from the Collector, Alwar, Rajasthan
  - (ii) One Representative from the Central Ground Water Authority, Rajasthan.
  - (iii) One Representative from the State Pollution Control Board, Rajasthan
7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

You are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 26.07.2024. Copy of Hon'ble NGT order dated 26.07.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)  
Member Secretary

Copy to following for Information and for further necessary action –

1. District Collector , Alwar, Rajasthan
2. Regional Director, Central Ground Water Authority , Jhalana Dungri , Jaipur , Rajasthan

Member Secretary

RajKaj Ref  
9466500



Signature valid

Digitally signed by M. Vijai  
Designation: Member Secretary  
Date: 2024.08.01 19:05:02 IST  
Reason: Approved



Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)

Annexure-4



Application for Issue of NOC to Abstract Ground Water (NOCAP)

Welcome: AOWestR  
Previous Login Date Time: 24/09/2024 11:55:43 AM , IP Address: 10.50.16.158

Logout

Application for Permission to Abstract Ground Water for Infrastructure Use

|   |  |  |  |  |  |                                |                                |                          |   |
|---|--|--|--|--|--|--------------------------------|--------------------------------|--------------------------|---|
| Application Number : 21-4/20003/RJ/INF/2024 |  |  |  |  |  | Piezometer/Telemetry<br>Detail | Payment<br>Details<br>Passbook | Additional<br>Attachment | NOC Process and<br>Disburse<br>Attachment |
|---|--|--|--|--|--|--------------------------------|--------------------------------|--------------------------|---|

|                       |            |
|-----------------------|------------|
| Application Code :    | 98689      |
| Investor Request ID : |            |
| PAN Number :          | AACCC5209Q |
| GST Number :          |            |

|  |   |
|--|---|
| <b>1. General Information:</b>                     |   |
| Water Quality: *                                   | Fresh Water   |
| Application Type Category / Type of Application: * | Residential plotted colony  |
| (i) Name of Infrastructure: *                      | PLOTTED TOWNSHIP PROJECT PHASE-1 DEVELOPED BY CROSS BRIDGE DEVELOPERS PRIVATE LIMITED |
| Is Renew Applied: *                                | No  |
| Is Renewd: *                                       | No  |

|  |   |
|--|---|
| <b>(ii) Location Details of the Industrial Unit- (Attach Approved Site Plan with Location Map) (S) *</b> |   |
| Address Line 1: *  | VILLAGE TULERA, 200 FEET BYPASS ROAD, ALWAR, RAJASTHAN  |
| Address Line 2:  |   |
| Address Line 3:  |   |
| State: *   | RAJASTHAN   |
| District: *  | ALWAR   |
| Sub-District: *  | TIJARA  |
| Village/Town: **   | Tijara  |
| Latitude *   | 27.350000   |
| Longitude *  | 76.380000 <a href="#">Show Latitude &amp; Longitude</a> |
| Area Type: *   | Non-Notified  |
| Applied Area Type Category: *  | Over Exploited  |
| Present Area Type Category:  | Non-Notified (Over Exploited)                           |
| Whether industry is MSE: *   | No  |

|                                    |   |
|------------------------------------|---|
| <b>(iii) Communication Address</b> |   |
| Address Line 1: *                  | 6TH FLOOR, INDRA PRAKASH, 21 BARAKHAMBA ROAD NEW DELHI. |
| Address Line 2:                    |   |
| Address Line 3:                    |   |
| State: *                           | DELHI   |
| District: *                        | NEW DELHI   |
| Sub-District:                      |   |
| Pincode: *                         | 110001  |
| Phone Number with Area Code:       |   |
| Mobile Number: *                   | 91-9864345687   |
| E-Mail: *                          | crossbridge363@gmail.com                                |

| Land Use Details | Existing (sq meter) | Proposed (sq meter) | Grand Total (sq meter) |
|------------------|---------------------|---------------------|------------------------|
| Green Belt Area  | 0.00                | 13576.66            | 13576.66               |
| Open Land        | 0.00                | 0.00                | 0.00                   |

|                                 |      |           |           |
|---------------------------------|------|-----------|-----------|
| Road/ Paved Area                | 0.00 | 54007.82  | 54007.82  |
| Rooftop area of building/ sheds | 0.00 | 101948.12 | 101948.12 |
| Total                           | 0.00 | 169532.60 | 169532.60 |

(vii) Average Annual Rainfall in the Area (in mm): \*

(viii) Whether Ground Water Utilization for: \*

- Drinking and Domestic Use  
 Construction Activity Use  
 Commercial Use  
 Dewatering Use

**2. Total Number and Type of :**

|  |      |
|--|------|
| a) Dwelling Units *  | 441  |
| Population   | 2205 |
| b) Commercial Units *  | 68   |
| Population   | 680  |
| c) Industrial Units *  | 00   |
| d) Others *  | 00   |
| e) Populations Benefited*<br>(In case of Government water supply agencies) |      |

**3. Details of Water Requirement (Fresh and Recycled Water Usage)**

3(i) Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day)

|   | Existing    | Proposed      | Total  |
|---|-------------|---------------|--|
| <b>Water Requirement Details (Fresh Water) (m<sup>3</sup>/day)</b>              |             |               |  |
| a) Ground Water Requirement (m <sup>3</sup> /day): *                            | 0.00        | 261.00        | 261.00                                       |
|   |             |               | Ground Water Number Of Operation Days<br>365 |
|   |             |               | Ground Water Years Total<br>95265.00         |
| b). Surface Water Available (Canal, River, Ponds etc.) (m <sup>3</sup> /day): * | 0.00        | 0.00          | 0.00   |
| c). Water Supply from Any Agency (m <sup>3</sup> /day): *                       | 0.00        | 0.00          | 0.00   |
| <b>Total Fresh Water Requirement : (a+b+c) (m<sup>3</sup>/day)</b>              | <b>0.00</b> | <b>261.00</b> | <b>261.00</b>                                |
| d). Recycled Water Usage (m <sup>3</sup> /day):                                 | 0.00        | 204.00        | 204.00                                       |
| <b>Total Water Requirement (a+b+c+d) (m<sup>3</sup>/day) :</b>                  | <b>0.00</b> | <b>465.00</b> | <b>465.00</b>                                |

3 (i-a) Dewatering Required, Whether the Groundwater Table will be Intersected No

|  |                        |
|--|------------------------|
| (a) Depth to Water level (m bgl)                       |                        |
| (b) Depth upto which dewatering Proposed (m bgl)       |                        |
| (c) No. of Days for Dewatering                         |                        |
| (d) Estimated Quantity of Ground Water to be Dewatered | (m <sup>3</sup> /day)  |
|  | (m <sup>3</sup> /year) |
| (e) Proposed Utilization of Dewatered Water(s)         |                        |
| (f) Any Other Information                              |                        |

(g) Particulars (i-a) is yes (Fill details of Dewatering Existing Structures)

Number of Existing Structures: \* 0

| SNo.  | Type of Structure Name | Year of Construction | Depth (Meter) | Diameter (mm) |
|---|------------------------|----------------------|---------------|---------------|
| No Records Exist in De-Watering Existing Structure. |                        |                      |               |               |

(g) Particulars (i-a) is yes (Fill details of Dewatering Proposed Structures)

Number of Proposed Structures: \* 0

| SNo.  | Type of Structure Name |
|---|------------------------|
| No Records Exist in De-Watering Proposed Structure. |                        |

6 (a). Groundwater Abstraction Structure- Existing

Number of Existing Structures: \* 1

| SNo. | Type of Structure Name | Year of Construction | Depth (Meter below Ground Level) | Diameter (mm) |
|------|------------------------|----------------------|----------------------------------|---------------|
|      |                        |                      |                                  |               |

**6 (b). Groundwater Abstraction Structure- Proposed**

Number of Proposed Structures: \* 0

| SNo.  | Type of Structure Name |
|---|------------------------|
| No Records Exist in Groundwater Abstraction Structure- Proposed . |                        |

**3(ii) Breakup of Water Requirement and Usage:**

| Activity  | Existing Requirement (m <sup>3</sup> /day) | Proposed Requirement (m <sup>3</sup> /day) | Total Requirement (m <sup>3</sup> /day) | No. of Operational Days in a Year | Annual Requirement (m <sup>3</sup> /year) |
|---|--|--|---|-----------------------------------|---|
| Residential / Domestic                          | 0.00                                       | 198.00                                     | 198.00                                  | 365                               | 72270.00                                  |
| Commercial Activity                             | 0.00                                       | 6.00                                       | 6.00                                    | 300                               | 1800.00                                   |
| Industrial Activity                             | 0.00                                       |  | 0.00                                    |                                   | 0.00                                      |
| Greenbelt Development / Environment Maintenance | 0.00                                       | 0.00                                       | 0.00                                    | 0                                 | 0.00                                      |
| Other Use                                       | 0.00                                       | 57.00                                      | 57.00                                   | 300                               | 17100.00                                  |
| <b>Grand Total</b>                              | <b>0.00</b>                                | <b>261.00</b>                              | <b>261.00</b>                           |                                   | <b>91170.00</b>                           |

3(iii) Whether ETP/STP Proposed, if so furnish following details Yes

| Breakup of Recycled Water Usage          | (m <sup>3</sup> /day)             | (Days) | (m <sup>3</sup> /year) |
|--|-----------------------------------|--------|------------------------|
| a) Total Waste Water Generated :         | 350.00                            | 300    | 105000                 |
| b) Quantity of Treated Water Available : | 204.00                            |        |                        |
| i). Reuse in Commercial Activity :       | 136.00                            | 300    | 40800.00               |
| ii). Reuse in Industrial Activity :      | 0.00                              |        | 0.00                   |
| iii) Reuse in Greenbelt Development :    | 68.00                             | 0      | 0.00                   |
| iv) Other Uses :                         | 0.00                              | 300    | 0.00                   |
| c). Total Treated Water Utilised :       | <b>204.00</b>                     |        | <b>40800.00</b>        |
| <b>Net Ground Water Requirement: *</b>   | <b>261.00 (m<sup>3</sup>/day)</b> |        |                        |

4. Whether Local Government Water Supply Network Exists in the Area, if yes, provide details. (\$) No

Details:

5.(i) Water Supply Application Status Applied

(ii) Water Supply Agency Government

a) Whether Water Supply Committed (\$): No

b) Whether Water Supply Denied (\$): No

7. Groundwater Availability (Please Enclose a Comprehensive Report on Groundwater Condition in and Around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day: (\$) )

Details:

8. Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concerned Authority / Agency if Already implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).- (\$) )

Details:

9. Copy of Approval Letter of State Government Agency Approving the Infrastructure Development to be Attached (\$) )

10. Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests(MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):- (\$) )

Letter Number:

Attached Consent/ Approval of Government Agency(Previous: Referral Letter )

No Records exist in InfrastructureNewReferralLetter

11. Have you Applied Earlier for Groundwater Clearance Permission from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

Processing Fee:

Bharat Kosh Transaction Ref. No:

Bharat Kosh Transaction Date:

Infrastructure USE- NOC Condition

NOC Condition-I have read and understood, I agreed.

INFRASTRUCTURE USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

1. Application proforma is subject to modification from time to time.

2. Application should be submitted to Regional Director Central Ground Water Board Western Region,

6-A,  
Jhalana Doongri,  
JAIPUR, RAJASTHAN - 302004

3. Incomplete application will be summarily rejected.

4. Processing Fee: Rs. 10000.00/- (Rupees Ten Thousand Only)

Filled By EO:

Processing Fee Submitted :

Yes

Bharatkosh Details:

Bharat Kosh Transaction Ref. No:-

Bharat Kosh Transaction Dated:

DD Details:

DD No:

DD Dated:

Bank Name:

In Favour Of:

5. Hard copy of application required: \*

No

6. Ground Water Charges / Quality

Ground Water Quality Approved

Ground Water Charge Required:

Not Define

Ground Water Charge Recieve:

No

Ground Water Charge Amount:

Ground Water Arrear Amount:

Ground Water Charge Type:

Fresh Water  Saline/ Brackish  Saline-Rann of Kachch

Ground Water Charge

| SN | Amount  | Recieved | Due Date   | Recieved Amount |
|----|---------|----------|------------|-----------------|
| 1  | 5000.00 | Yes      | 20/09/2025 | 5000.00         |

Ground Water Arrear

| SN                | Amount | Recieved | Due Date | Recieved Amount |
|-------------------|--------|----------|----------|-----------------|
| No Record Exists. |        |          |          |                 |

(7) Environment Compensation Required:

NotDefined

| SN                | Date From | Date To | Daily Quantum (m3/day)(KLD) | Operational Days | Total Quantum | Area Type Category | Reason Name | Rate | Amount | Remark |
|-------------------|-----------|---------|-----------------------------|------------------|---------------|--------------------|-------------|------|--------|--------|
| No Record Exists. |           |         |                             |                  |               |                    |             |      |        |        |

(8) Penalty for non Compliance of NOC conditions Required: No

Scanned copy of signature and seal document should be attached at prescribed place before submission of application.

Attached Files

1). Site Plan with Location Map (Previous:Site Plan) : (Refer: 1 (ii)) No Attachment Found !

2). Location Map : (Refer: 1 (ii)) No Attachment Found !

3). Documents of Ownership / Lease : (Refer: 1 (v)) No Attachment Found !

4). Source Water Availability/Non-availability Certificate(Previous:Source of Availability of Surface Water) : (Refer: 1 (vi))

| Sr.No. | Attachment Name                          | File Name  | Download File            | View File            | Submitted Date |
|--------|--|--|--------------------------|----------------------|----------------|
| 1      | non availability of treated sewage water | Affidavit for Treated water more than 10 KLD.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

5). Water Balance Flow Chart(Previous:Water Requirement - Flow Chart of Activity and Requirement) : (Refer: 3)

| Sr.No. | Attachment Name               | File Name             | Download File            | View File            | Submitted Date |
|--------|-------------------------------|-----------------------|--------------------------|----------------------|----------------|
| 1      | Water Requirement Calculation | Water Calculation.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

6). Hydrogeological Report (Previous:Groundwater Availability Report) : (Refer: 7) No Attachment Found !

7). Rain Water Harvesting/Artificial Recharge proposal (Previous:Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 8)

| Sr.No. | Attachment Name | File Name           | Download File            | View File            | Submitted Date |
|--------|-----------------|---------------------|--------------------------|----------------------|----------------|
| 1      | RWH Calculation | RWH Calculation.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

8). Authorization Letter (Previous:Authorization) : No Attachment Found !

9). Approval Letter of State Government Agency : (Refer 9) No Attachment Found !

10). Ground Water Quality :

| Sr.No. | Attachment Name | File Name | Download File            | View File            | Submitted Date |
|--------|-----------------|-----------|--------------------------|----------------------|----------------|
| 1      | Not Applicable  | NA.pdf    | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

11). Scanned Infrastructure Application : No Attachment Found !

12). Extra Attachment : No Attachment Found !

13). Bharat Kosh Receipt (Processing Fee) : No Attachment Found !

13). Application with Signature and Seal:

| Sr.No. | Attachment Name   | File Name             | Download File            | View File            | Submitted Date |
|--------|-------------------|-----------------------|--------------------------|----------------------|----------------|
| 1      | NOCAP Application | NOCAP Application.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

14). Affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas:

| Sr.No. | Attachment Name                        | File Name                      | Download File            | View File            | Submitted Date |
|--------|--|--------------------------------|--------------------------|----------------------|----------------|
| 1      | Affidavit Of Non-Availability Of Water | Non Availability Affidavit.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

15). Certificate of non-availability of water:

| Sr.No. | Attachment Name                       | File Name                      | Download File            | View File            | Submitted Date |
|--------|---------------------------------------|--------------------------------|--------------------------|----------------------|----------------|
| 1      | Affidavit Of Non-Availability Of Wate | Non Availability Affidavit.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

16). Impact Assessment Report by Accredited Consultant in case of Dewatering: No Attachment Found !

17). Completion certificate from the concerned agency:

| Sr.No. | Attachment Name          | File Name                | Download File            | View File            | Submitted Date |
|--------|--------------------------|--------------------------|--------------------------|----------------------|----------------|
| 1      | Affidavit for completion | Completion Affidavit.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

18). Installation of STP (For New Projects):

| Sr.No. | Attachment Name                | File Name         | Download File            | View File            | Submitted Date |
|--------|--------------------------------|-------------------|--------------------------|----------------------|----------------|
| 1      | Affidavit for STP Installation | STP Affidavit.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

20). Approval from Wetland Authority:

| Sr.No. | Attachment Name       | File Name                 | Download File            | View File            | Submitted Date |
|--------|-----------------------|---------------------------|--------------------------|----------------------|----------------|
| 1      | Affidavit for Wetland | Affidavit for Wetland.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

21). Penalty: No Attachment Found !

16). MSME: No Attachment Found !

17). Proof of ownership of land of size 200 sq m or more

| Sr.No. | Attachment Name | File Name                  | Download File            | View File            | Submitted Date |
|--------|-----------------|----------------------------|--------------------------|----------------------|----------------|
| 1      | Land Docs       | DEVELOPMENT AGREEMENT .pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

18). Proof of ownership/Lease of tanker No Attachment Found !

19). Bharatkosh receipt/Copy of Demand Draft (Abstraction Charges) No Attachment Found !

20). CTE/ CTO/ ToR of MoEF/ SLEIAA :

| Sr.No. | Attachment Name | File Name    | Download File            | View File            | Submitted Date |
|--------|-----------------|--------------|--------------------------|----------------------|----------------|
| 1      | CTE Application | CTE form.pdf | <a href="#">Download</a> | <a href="#">View</a> | 19 Sep 2024    |

21). Additional Documents : No Attachment Found !

No Records Exist in Official Document.

Application Submitted By: ANSAL6069

Application Submitted On: 20/09/2024

Associated User: ANSAL6069

[Print](#) [Close](#)



COMPTROLLER GENERAL

जल शक्ति मंत्रालय

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र

6A, झालाना इंगरी, जयपुर

टेलीफोन: 0141-2715632, 2706338

E-mail: cgwawr1@gmail.com, rdwr-cgwb@nic.in, Website: www.cgwa-noc.gov.in

No. सीजीडब्ल्यूए/डब्ल्यूआर/कारणबताओनोटिस/2024- 266

दिनांक: 07 JUL 2024

### कारण बताओ नोटिस

केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ), दिनांक 14 जनवरी, 1997 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण, जिसके बाद अधिसूचना संख्या का.आ. 1124(ई) दिनांक 6 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया गया था।

केंद्रीय भूजल प्राधिकरण ने दिनांक 24 सितंबर 2020 की अधिसूचना संख्या 3289 (ई) और संशोधन दिनांक 29 मार्च 2023 के तहत 'भारत में भूजल निकासी को नियंत्रित और विनियमित करने के लिए दिशानिर्देश' जारी किए हैं, जिसमें "सभी नए/मोजूदा उद्योग, विस्तार चाहने वाले उद्योग (Industry), बुनियादी ढांचा परियोजनाएं (Infrastructure Projects) और खनन परियोजनाएं (Mining Projects) भूजल निकासी करती हैं, जिनको दिशानिर्देशों के पैरा 1.0 के तहत विशेष रूप से छूट नहीं दी गयी है, को सभी को केंद्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र लेने की आवश्यकता है। अधिक जानकारी और आवेदन के लिए कृपया [www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in) पर लॉग इन करें।

"पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 5 और राजपत्र अधिसूचना, का.आ. 3289(ई) दिनांक 24/9/2020 के अनुसार, प्राधिकरण आपको इसका कारण बताने का निर्देश देता है कि कानून के अनुसार आपके उद्योग/परियोजना के खिलाफ क्यों नहीं कानूनी कार्रवाई शुरू की जानी चाहिए जिसमें बोरवेल को सील करना, निलंबन/ आपकी इकाई को बंद करना, जुर्माना लगाना और/या पर्यावरण क्षतिपूर्ति की वसूली करना शामिल है।

एतद्वारा आपको इस नोटिस की प्राप्ति के 7 दिनों के भीतर अपनी प्रतिक्रिया सभी आवश्यक दस्तावेजों के साथ ईमेल [cgwawr1@gmail.com](mailto:cgwawr1@gmail.com) के माध्यम से प्रस्तुत करने का अवसर दिया जाता है, ऐसा न करने पर पर्यावरण (संरक्षण) अधिनियम, 1986 और राजपत्र अधिसूचना का.आ. 3289(ई), दिनांक 24/9/2020 के अंतर्गत भूजल की अवेध निकासी के लिए आपके अपने जोखिम, लागत और जिम्मेदारी पर आपकी परियोजना के विरुद्ध कार्रवाई की जाएगी। कृपया ध्यान दें कि प्रतिक्रिया प्रस्तुत करने में विफलता को समझा जाएगा कि आपको इस संबंध में कुछ नहीं कहना है।

(ई. एम. एस. राठी)  
क्षेत्रीय निदेशक

सेवामें

M/S Ansal Town Housing Society,  
Tuleda, Near Sadar Police Thana, Alwar  
Alwar, Rajasthan 301001

प्रतिलिपि सूचनार्थ और आवश्यक कार्रवाई हेतु:

1. जिला कलेक्टर, अलवर
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड, अलवर
3. केंद्रीय भूजल प्राधिकरण, जामनगर हाउस, नई दिल्ली

**CROSS BRIDGE DEVELOPERS (PVT.) LIMITED**  
A-6, Preet Vihar, New Delhi-110 092.

CBD/2024

08 July, 2024

To,

The Regional Director,

Central Ground Water Board, Western Region,

6-A, Jhalana Doongri, Jaipur 302004, Rajasthan.

**Subject:** Regarding extension for applying CGWA application under Environment Protection Act 1986 and CGWA Notification dated 24.09.2020 for Ansal Town Housing Society at Tuleda, Near Sadar Police Thana, Alwar, Rajasthan developed by Cross's Bridge Developers Pvt. Ltd. (Subsidiary unit Ansal Town Housing Society)

**Reference:** Letter from District Collector dated 09.12.2011.

Sir,

We hope this message finds you well. In reference to the aforementioned subject, we would like to provide the following clarification and request your kind consideration.

As per the letter received from the District Collector dated 09.12.2011, we were granted permission for the abstraction of ground water for domestic purposes. A copy of this letter is enclosed as **Annexure I** for your reference. We were under the impression that this permission was sufficient and were unaware that an additional NOC from the Central Ground Water Authority (CGWA) was required.

In light of this oversight, we kindly request a 15-day extension to submit the CGWA application. We assure you that we are taking immediate steps to comply with this requirement.

We sincerely request your understanding and cooperation in granting us the additional time needed to complete and submit the necessary CGWA application.

Thanking You

For M/s Cross's Bridge Developers Pvt. Ltd.

(Subsidiary unit Ansal Town Housing Society)  
**For Cross Bridge Developers Pvt. Ltd.**

  
(Authorised Signatory)

(Authorized Signatory)

**CROSS BRIDGE DEVELOPERS (PVT.) LIMITED**  
**A-6, Preet Vihar, New Delhi-110 092.**

CBD/2024

30 July, 2024

To,

**The Regional Director,**

**Central Ground Water Board, Western Region,**

**6-A, Jhalana Doongri, Jaipur 302004, Rajasthan.**

**Subject: Regarding extension for applying CGWA application under Environment Protection Act 1986 and CGWA Notification dated 24.09.2020 for Ansal Town Housing Society at Tuleda, Near Sadar Police Thana, Alwar, Rajasthan developed by Cross's Bridge Developers Pvt. Ltd. (Subsidiary unit Ansal Town Housing Society)**

**Reference: Letter from District Collector dated 09.12.2011 and mail regarding extension for applying CGWB permission for borewell.**

Sir,

We hope this message finds you well. In reference to the aforementioned subject, we would like to provide the following clarification and request your kind consideration.

As per the letter received from the District Collector dated 09.12.2011, we were granted permission for the abstraction of ground water for domestic purposes. A copy of this letter is enclosed as **Annexure I** for your reference. We were under the impression that this permission was sufficient and were unaware that an additional NOC from the Central Ground Water Authority (CGWA) was required.

In light of this oversight, We are in process to obtained the CTE renewal from RSPCB, we kindly request **one month extension** to submit the CGWA application. We assure you that we are taking immediate steps to comply with this requirement.

We have no intension to violate the notice of CGWB. So you are requested to cooperation in granting us the additional time needed to complete the required documents to submit the necessary CGWA application.

Thanking You

**For M/s Cross's Bridge Developers Pvt. Ltd.**

(Subsidiary unit Ansal Town Housing Society)

**For Cross Bridge Developers Pvt. Ltd.**

**(Authorised Signatory**

**(Authorized Signatory)**

कार्यालय जिला कलक्टर, जिला अलवर(राज0)

क्रमांक : विकास/11/(100) 3624

दिनांक:-09.12.2011

मै0 कौंस ब्रिज डवलपर्स प्रा0लि0  
बाईपास रोड अलवर, ए-6. प्रीत बिहार  
नई दिल्ली।

विषय :- मै0 कौंस ब्रिज डवलपर्स प्रा0लि0 बाईपास रोड अलवर  
को आवासीय कॉलोनी में 4 बोरवैल लगाने की अनुमति  
देने के काम में।

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा बाईपास रोड अलवर  
आवासीय कॉलोनी में 4 बोरवैल लगाने की अनुमति देने हेतु निवेदन किया गया।  
इस संबंध में वरिष्ठ भू जल वैज्ञानिक, भू जल विभाग अलवर से रिपोर्ट ली गई।  
उनके द्वारा रिपोर्ट में बताया गया कि आवासीय कॉलोनी क्षेत्र में वर्तमान भू जल  
की स्थिति तथा भू जल उपलब्धता के आधार पर केवल पेयजल हेतु नलकूपों के  
निर्माण की स्वीकृति दी जा सकती है।


अतः वरिष्ठ भू जल वैज्ञानिक, भू जल विभाग अलवर से प्राप्त रिपोर्ट  
के अनुसार बाईपास रोड अलवर स्थित आवासीय कॉलोनी में केवल पेयजल हेतु  
नलकूपों के निर्माण की अनुमति प्रदान की जाती है।

  
जिला कलक्टर  
अलवर

क्रमांक : सम/11/

दिनांक: 02.12.2011

प्रतिलिपि:- वरिष्ठ भू जल वैज्ञानिक, भू जल विभाग अलवर को सूचनाार्थ एवम्  
आवश्यक कार्यवाही हेतु प्रेषित है।

  
जिला कलक्टर  
अलवर

**MINISTRY OF JAL SHAKTI**  
**(Department Of Water Resources, River Development And Ganga Rejuvenation)**  
**(CENTRAL GROUND WATER AUTHORITY)**

**NOTIFICATION**

New Delhi, the 24th September, 2020

**S.O. 3289(E).**—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14<sup>th</sup> January, 1997 to exercise powers under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15<sup>th</sup> April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09<sup>th</sup> July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13<sup>th</sup> July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28<sup>th</sup> August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11<sup>th</sup> October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12<sup>th</sup> December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03<sup>rd</sup> January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12<sup>th</sup> December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11<sup>th</sup> September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

### 11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

| Category                                  | Use   | Term of renewal |
|---|---|-----------------|
| Critical,<br>Semi-critical<br>and<br>safe | Infrastructure projects for drinking & domestic use and urban Water Supply Agencies | 5 years         |
|   | Industries  | 3 years         |
|   | Mines   | 2 years         |
| Over exploited                            | All users in 'Over-exploited areas'   | 2 years         |

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

### 12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

### 13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

#### 14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

**Table 14.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism**

| S.No. | Quantum of Ground water withdrawal (cum/d) | No. of piezometer required | Monitoring mechanism |      |                     |
|-------|--|----------------------------|----------------------|------|---------------------|
|       |  |                            | Manual               | DWLR | DWLR with Telemetry |
| 1     | <10  | 0                          | 0                    | 0    | 0                   |
| 2     | 11-50                                      | 1                          | 1                    | 0    | 0                   |
| 3     | 51-500                                     | 1                          | 0                    | 1    | 0                   |
| 4     | >500                                       | 2                          | 0                    | 1    | 1                   |

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

#### 15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m<sup>3</sup>/day and ECR<sub>GW</sub> in Rs./ cum

##### 15.1 Rates of Environmental Compensation:

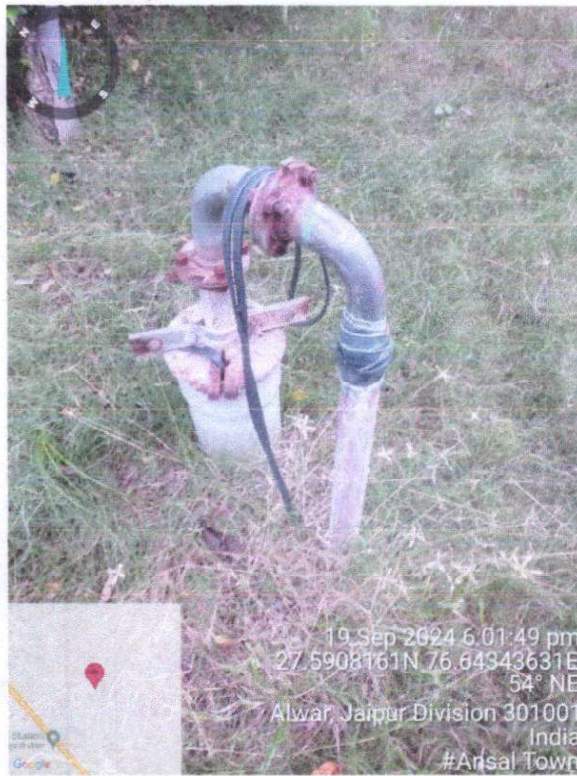
Rates of Environmental Compensation (ECR<sub>GW</sub>) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

**Table 15.1 : ECR<sub>GW</sub> for Packaged Drinking Water units**

| S.No.  | Area Category   | Water Consumption (cum/day) |              |               |              |
|--|-----------------|-----------------------------|--------------|---------------|--------------|
|  |                 | <200/                       | 200 to <1000 | 1000 to <5000 | 5000 & above |
| Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup> |                 |                             |              |               |              |
|  | Safe            | 12                          | 18           | 24            | 30           |
| 2  | Semi critical   | 24                          | 36           | 48            | 60           |
| 3  | Critical        | 36                          | 48           | 66            | 90           |
| 4  | Over- exploited | 48                          | 72           | 96            | 120          |

**Note :-**Minimum EC<sub>GW</sub> shall not be less than Rs 1,00,000/-

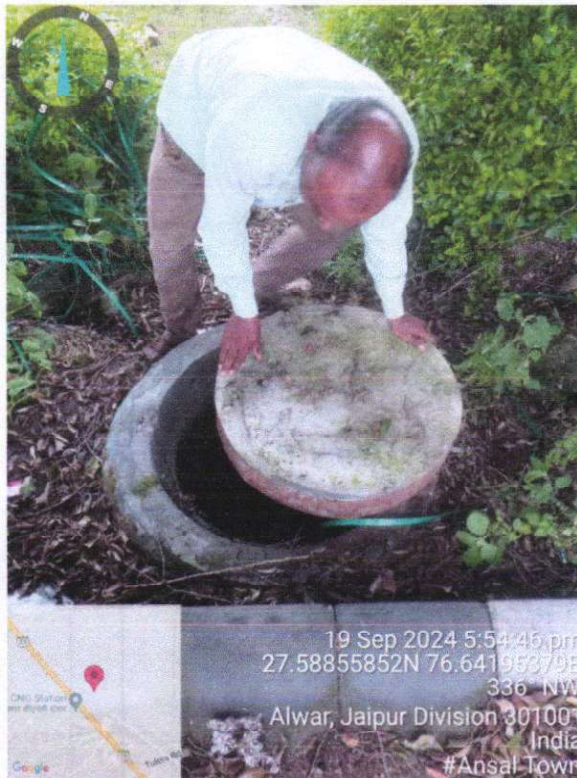
**Annexure – : Photographs of the Site Inspection at Ansal Town by the Joint Committee.**



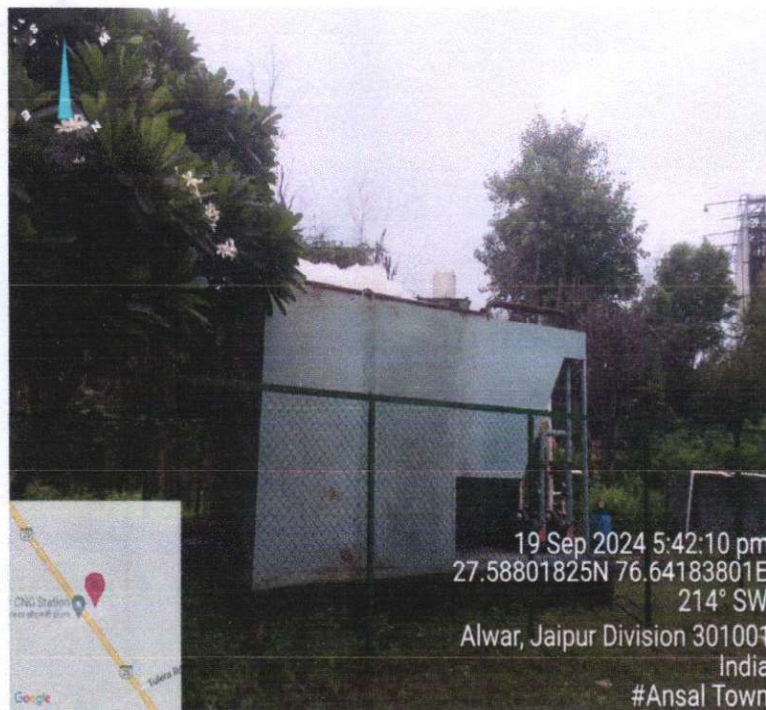
**Figure 1 : Photograph of Bore Well 1.**



**Figure 2 : Photograph of Bore Well 2.**



**Figure 3 : Photograph of Rain Water Harvesting Structure.**



**Figure 4 : Photograph of STP**